

Lakshadweep where the rainfall was deficient or scanty and West Rajasthan, Gujarat State and Konkan where the weather was dry.

So far as the question of releasing assistance to Haryana is concerned, I am sorry to state that there has not not been any memorandum for drought relief from the State of Haryana during the year 1984-85. The hon. Member himself has given suggestions for various things.

[*Tanslation*]

As regards purifying the sea water, completing the S.Y.L. Canal, harnessing solar energy and augmenting the power supply—

[*English*]

—these are various programmes which, no doubt, are very ambitious and go a long way to give relief to people suffering in the drought-affected areas. And, certainly, these are the things which are being taken up by the Government of India in various Departments and Ministries. If we are able to harness whatever rainfall is there in the country, if we are able to make best use of the water that is received in country through rainfall either through small bandhs, anicuts or making bandhs on various seasonal rivers and streams, that will go a long way in helping the people suffering in the drought affected areas. The hon. member has given very useful suggestions. I will give this information to the concerned departments; and we will see to it that sufficient attention is paid to the various suggestions made by the Hon. Members.

SHRI SOMNATH RATH (Aska) : Which are the two drought-stricken districts in Orissa.

MR. DEPUTY SPEAKER : These things can be laid on the Table. You can then refer to them.

SHRI BUTA SINGH : I can give the names.

SHRI DHARAM PAL SINGH MALIK: Haryana is not mentioned in the statement given to me.

MR. DEPUTY SPEAKER : He has said that he received nothing from the Haryana Government.

SHRI DHARAM PAL SINGH MALIK : The Hon. Minister said that Haryana has been mentioned in the statement. But in the copy supplied to me, Haryana is not mentioned.

MR. DEPUTY SPEAKER : About the drought-affected areas, has the Minister got the information ?

SHRI BUTA SINGH : I am satisfied that Government has not asked for any assistance. How do I know ? Only two districts are mentioned in the statistics where there is no rainfall; and he has mentioned the name of these two districts.

In Orissa, all the 13 districts were affected, viz. Balasore, Dhenkanal, Keonjhar, Pulbhani, Surendragarh, Bolangir, Ganjum, Koraput, Puri, Cuttack, Kalahandi, Mayurbhanj and Sambalpur.

13.22. Hrs.

### JOINT COMMITTEE ON OFFICES OF PROFIT

[*English*]

Recommendation to Rajya Sabha to appoint Members

MR. DEPUTY SPEAKER : Now the Minister, Mr H.R. Bharadwaj.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R.BHARAWAJ) : I beg to move :

“That a Joint Committee of the Houses to be called the Joint Committee on offices of Profit be constituted consisting of fifteen members, ten from this House and five from the Rajya Sabha, who shall be elected from amongst the members of each House in accordance with the system of proportional representation by means of the single transferable vote :

That the functions of the Joint Committee shall be—

(i) to examine the composition and character of all existing "committees" (other than those examined by the Joint Committee to which the Parliament (Prevention of Disqualification) Bill, 1957 was referred) and all "committees" that may hereafter be constituted, membership of which may disqualify a person for being chosen as, and for being, a member of either House of Parliament under article 102 of the Constitution;

(ii) to recommend in relation to the "committees" examined by it what offices should disqualify and what offices should not disqualify;

(iii) to scrutinise from time to time the Schedule to the Parliament (Prevention of Disqualification) Act, 1959, and to recommend any amendments in the said Schedule, whether by way of addition, omission or otherwise;

That the Joint Committee shall, from time to time, report to both Houses of Parliament in respect of all or any of the aforesaid matters;

—That the members of the Joint Committee shall hold office for the duration of the present Lok Sabha;

—That in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Committee;

—That in other respects, the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

—That this House recommends to the Rajya Sabha that the Rajya Sabha do join in the said Joint Committee and to communicate to this House the names of members to be appointed by the Rajya Sabha to the Joint Committee."

MR DEPUTY SPEAKER: The question is :

"That a Joint Committee of the Houses to be called the Joint Committee on Offices of Profit be constituted consisting of fifteen members, ten from this House and five from the Rajya Sabha, who shall be elected from amongst the Members of each House in accordance with the system of proportional representation by means of the single transferable vote:

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(iii) to scrutinise from time to time the Schedule to the Parliament (Prevention or Disqualification) Act, 1959, and to recommend any amendments in the said Schedule, whether by way of addition, omission or otherwise;

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—That in other respects, the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

—That this House recommends to the Rajya Sabha that the Rajya Sabha do join in the said Joint Committee and to communicate to this House the names of members to be appointed by the Rajya Sabha to the Joint Committee."

*The motion was adopted.*

## BUSINESS ADVISORY COMMITTEE

[English]

### Fourth Report

MR. DEPUTY SPEAKER : Now Shri H.K.L. Bhagat.

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS (SHRI H.K.L. BHAGAT):  
I beg to move :

"That this House do agree with the Fourth Report of the Business Advisory Committee presented to the House on the 1st April, 1985."

MR. DEPUTY SPEAKER : The question is :

"That this House do agree with the Fourth Report of the Business Advisory Committee presented to the House on the 1st April, 1985."

*The motion was adopted.*

## MATTERS UNDER RULE 377

[Translation]

- (i) Need to take effective steps to overcome acute power shortage in U.P.

SHRI ZAINUL BASHER (Ghazipur): Mr. Deputy Speaker, Sir, I want to raise a matter in the House under Rule 377. U.P. is facing acute power crisis at present. The State Government have resorted to power-shedding on a large scale in the entire State,

with the result that work in the big and small industries has nearly come to a standstill and they are suffering heavy losses. Power is in short supply even for agricultural purposes. There has been no power at all in a large number of villages for weeks together. Means of irrigation have also come to a stop. The shortage of power in the urban and rural areas has adversely affected the drinking water schemes and the people are not getting drinking water. Due to load-shedding in the evening, life in small towns has been disrupted. Due to non-supply of electricity to coldstorages as per their requirements, the potato stored therein is likely to be damaged.

There has been a steep decline in thermal and hydel power generation in U.P. There have been many incidents of fire in Obra Thermal Power House which is the main source for power generation. The Electricity Board has failed to check such incidents. Frequent strikes by the engineers and the employees had impeded the generation and distribution of Power.

The present power crisis is the worst of all the past crises. I would request the Central Government to take effective steps to solve the power crisis in U. P. Also, the Central Government should extend full co-operation for increasing the generation of power. It has become absolutely necessary that in addition to N. T. P. C., power should be obtained from other States for U. P.

- (ii) Need to give compensation to the farmers for damage to crops due to non-availability of water for irrigation purposes and demand for the release of more water into the canals in Rajasthan

SHRI BIRBAL (Ganganagar) : Mr. Deputy Speaker, Sir, I want to raise a matter of urgent public importance in the House under Rule 377. The Rabi crop of the cultivators in the Command Area of the Indira Canal has suffered great damage for want of water for irrigation purposes and in the absence of electricity for tube-wells. Besides, adequate water is not being released in the canals, with the result that irrigation has become almost impossible and there is great resentment among the farmers on this account.

I would, therefore, request the Government to direct the State Government to provide